.43

(c) Only in one case namely, M/s. Jiyajeerao Cotton Mills Limited the investigation under section 237(b) of the Companies Act, 1956 could not proceed for more than 9 years. Investigation into the affairs of the above company was ordered under section 237(b) of the Companies Act, 1956 on 7-12-1967. Order of the Com-, pany Law Board was quashed by the Madhya Pradesh High Court on 16-1-1969. The Company Law Board filed a petition of appeal in the Supreme Court on 15-2-1971 against the orders of the said High Court. In June, 1973, the Company Law Board made an application to Supreme Court for early hearing. The case is still pending in the Supreme Court. No other case of investigation under section 237(b) of

1263. [Transferred to the 20th Deccember 1977].

the Companies Act is held up for more

than five years due to court's orders.

## Closure of Paharpur Installation

## 1264. SHRI KALYAN ROY: SHRI PHANINDRA NATH HANSDA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 36 given in the Rajya Sabha on the 14th November. 1977 and state:

- (a) the number of employees and workers employed in the Paharpur Installation:
- (b) whether it is a fact that Government of West Bengal and the have Indian Oil Employees Union strongly objected to the closure of this Installation:
- (c) whether the issue has been taken up with them directly for negotiation; if so with what results; and
- (d) if the answer to part (c) above be in the negative what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The number of employees is 9 and that of workers 107.

- (b) While objection had been received from the Indian Oil Employees Union, no such objection has been received by the Indian Oil management from the West Bengal Government.
- (c) and (d) A number of meetings between the Indian Oil Corporation Employees management and the Union representatives have taken place but no agreement could be reached on the dispute. The Unior also approached the State Govern ment and the Conciliation Officer started conciliation proceedings.

## Sale of Bulk Drugs by Importers

1265. SHRI YOGENDRA SHARMA: Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government's atten tion has been drawn to the sale o bulk drugs by importers without Go vernment's prior permission on prices
- (b) if so, what are the detail in this regard;
- (c) whether Government have tak en any action against such importers and
- what are the detai (d) if so. thereof?

THE MINISTER OF PETROLEUM CHEMICALS AND FERTILIZER (SHRI H. N. BAHUGUNA): (a) Ye

(b) to (d) Import Trade Contro Policy for the period April, 1977 March, 1978 permits Export direct imports of banned, restricte and canalised items of drugs up to tl limits indicated in the REP Licer ces earned by such Houses. can also sell imported bulk drugs the actual users in the country.

A number of representations we received indicating that Export Hou es sell such imported bulk drugs high prices without getting their pri es fixed by the Government und Drugs (Prices Control) Order, 19% It was clarified for the information